

अध्यक्ष महोदय : मिनिस्टर साहब ने जवाब दिया है कि जो झुग्गियां हैं, कमेट्री उन को देखेगी ।

Shri Ram Ratan Gupta (Gonda): What about my calling attention notice, Sir? It does not involve any constitutional point.

Mr. Speaker: Order, order.

माननीय सदस्य को उस के बारे में इत्तिला मिल गई होगी कि उस का क्या हुआ है । दमाननीसयस्य बैठ जायें । उन का कालिग अट्टेन्शन टिस एजेन्डे में नहीं है ।

Shri Ram Ratan Gupta: No, Sir. I may be permitted to draw your attention to this, that the failure of the two turbines.....

Mr. Speaker: Order, order.

अब आनरेबल मेम्बर साहब बैठ जायें । वह मेरी यह बात सुन लें कि यह कायदा या नियम नहीं है कि कोई दूसरी कार्यवाही चल रही हो, तो कोई मेम्बर साहब खड़े हो जायें और उसी वक्त अपनी बात कहना शुरू कर दें । अगर उन को अपने कालिग अट्टेन्शन नोटिस के बारे में इत्तिला नहीं मिली, तो उन को चाहिये कि वह मेरे पास आ कर दर्याफ्त कर लें और उस के बाद कोई बात करना चाहें, तो करें ।

Shri Ram Ratan Gupta: I was informed that my calling attention notice would be taken up today.

Mr. Speaker: I will find that out. **Shri S. M. Banerjee.**

Shri S. M. Banerjee (Kanpur): Is it a fact that about 1,000 families which were moved to Ramakrishna Puram were given an assurance that they would be supplied adequate water? Is it also a fact that the first floor people do not get water at all? If so, what arrangements are being made for them?

Dr. D. S. Raju: At the moment, there is restricted water supply from

the Municipal Corporation to the Cantonment reservoir for about three hours in the morning and two hours in the evening.

Mr. Speaker: He says that an assurance was given that they would be given adequate water supply.

Dr. D. S. Raju: An assurance was given by the Municipal Corporation that continuous water supply would be given by June 1963.

Shri S. M. Banerjee: Sir, may I ask a question?

Mr. Speaker: No, second question.

Shri S. M. Banerjee: It is a question arising out of this.

Mr. Speaker: There are so many questions arising out of this. I have allowed him one question. I will not depart from my practice

12.36 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1962 published in Notification No. G.S.R. 944 dated the 14th July, 1962 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-302/62].

STATEMENT OF ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. I First Session, 1962. (Third Lok Sabha).

[See Appendix I, annexure No. 59]

- (ii) Supplementary Statement No. II Sixteenth Session, 1962. (Second Lok Sabha).

[See Appendix I, annexure No. 60]

- (iii) Supplementary Statement No. IV Fifteenth Session, 1961. (Second Lok Sabha).

[See Appendix I, annexure No. 60]

DELHI SHOPS AND ESTABLISHMENTS
(AMENDMENT) RULES

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Notification No. F. 20(6)61-Lab. (i), published in Delhi Gazette dated the 14th September, 1961 containing the Delhi Shops and Establishments (Amendment) Rules, 1961, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library. See No. LT-306/62].

Report of the Hindu Religious
Endowments Commission

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): I beg to lay on the Table a copy of Report of the Hindu Religious Endowments Commission (1960-61). [Placed in Library.

See No. LT-306[62].

12.37 hrs.

IMPRISONMENT OF MEMBERS

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 7th August, 1962, from the Superintendent, District Jail, Bhopal:

"I have to inform you that on the 6th August, 1962, the following Members of Lok Sabha have been admitted in the jail. They have been sentenced to seven days' simple imprisonment by the

Magistrate, First Class, Bhopal, under section 188, Indian Penal Code:

1. Shri Hukam Chand Kachwai
2. Shri Ramachandra Vithal Bade.
3. Shri Homi F. Daji."

Shri S. M. Banerjee (Kanpur): I want to know only whether these Members have been kept in the Bhopal jail, because we have read that the condition is horrible there.

Mr. Speaker: This is what is said in the letter, that it is Bhopal Jail.

12.38 hrs.

STATEMENT RE. AGREEMENT ON COAL
MINING IN THE STATE OF WEST BENGAL

The Minister of Mines and Fuel (Shri K. D. Malaviya): I am glad to inform the House today that an Agreement has been reached between the Government of West Bengal and the Central Government about the exploitation of coal reserves in the State of West Bengal and the manner in which the Government of India and the State Government would be associated in this work. Thus a long outstanding issue has been resolved and the way cleared for the development of coal production in West Bengal for the mutual advantage of both, the State itself and other parts of the country which need this coal. I am placing before the House a copy of the Agreement that has been reached. [Placed in Library, See No. LT-308/62]

2. It will be recalled that the Government of West Bengal had expressed a desire to develop their own mines in order that the output from these may feed the fast developing industries in that State. They had, therefore, requested that the Government of India agree to mines being set up in the public sector by the State. There was some difference of opinion between the State Government and the Central in regard to the arrangement for achieving this object. All the same, the Central Government, after giving considerable thought to